

THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH

Item 14

CP (IB) No. 75/Chd/Chd/2022

Under Section 7, IBC 2016

In the matter of:-

Religare Fininvest Ltd

..Petitioner/Financial Creditor

Vs.

Atelier Automobiles Pvt. Ltd.

..Respondent/Corporate Debtor

Present: Ms. Salina Daliwal, proxy counsel for Mr. Pulkit Goyal, Advocate for the petitioner-Financial Creditor.
Mr. Pulkit Sachdeva, Advocate for the respondent-Corporate debtor.

A date is requested by the learned proxy counsel for the petitioner for placing on the award, if any, passed by the Arbitrator. Let the same be filed within two months. List the matter on 13.10.2023.

Sd/-

(Subrata Kumar Dash)
Member (Technical)

August 04, 2023
PRF

Sd/-

(Harnam Singh Thakur)
Member (Judicial)